

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2768
TO BE ANSWERED ON 20TH MARCH, 2017**

Drinking Water Facilities in Schools

†2768. **SHRI GOPAL SHETTY:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the policy of the Government to provide drinking water facility in rural Schools;
- (b) whether any targets have been fixed to provide drinking water in the schools during the last five years plan;
- (c) if so, the details thereof and the achievement made in this regard during the said period, State/UT-wise;
- (d) whether fixed targets have not been achieved in several States and if so, the details thereof and the reasons therefor; and
- (e) the steps taken/proposed to be taken to achieve targets?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates that the appropriate Government and the local authority shall provide infrastructure including safe and adequate drinking water facility to all children, in the recognised schools under their respective control across all States and Union Territories. The Sarva Shiksha Abhiyan (SSA) programme, supports creation and augmentation of infrastructural facilities including drinking water facility in all school buildings through direct programme funding or in convergence with the schemes of Ministry of Rural Development and Ministry of Drinking Water and Sanitation and also in convergence with schemes/programmes of other Ministries/Departments in Central Government/ State Government. Under the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), financial assistance is provided to States and UTs for various activities including drinking water facilities for new/upgradation and existing secondary schools. The Ministry of Drinking Water and Sanitation provides technical and financial assistance to States under National Rural Drinking Water Programme for supplementing their efforts in providing drinking water supply in rural areas including schools.

(b) and (c) The requirement of infrastructural facilities in schools are worked out every year by the respective State and Union Territory on incremental basis depending on their need and priority and this is reflected in their Annual Work Plan and Budget (AWP&B) of SSA and RMSA.

Sanctions and achievement regarding provision of drinking water facilities in schools under SSA and RMSA programmes during the last five years are at Annexure.

(d) and (e) Since the inception of SSA in 2001 till 30.09.2016, 2.42 lakh drinking water facilities have been sanctioned to States and UTs. Out of these 2.31 lakh (95.45%) drinking water facilities have been provided.

Under RMSA, against sanction of 8888 drinking water facilities in secondary schools of 30 States and UTs, 7071 (79.56%) drinking water facilities have been completed.

Ministry of Human Resource Development monitors the construction works by States and UTs online and also in various meetings i.e. State Education Secretaries Conference, Project Approval Board meeting, Joint Review Missions, meeting of State Project Directors etc., the progress is reviewed.

All States and UTs have been directed to ensure that all the schools in their respective State/UT including those under the non-Government sector (private schools etc.) comply with the provision of the RTE Act, 2009 which inter alia states that every school building should have safe and adequate drinking water facility to all children.

Ministry of Panchayati Raj has also advised the Panchayati Raj Departments of all States in March, 2016 to include inter alia the provision for drinking water systems and regular repair of drinking water systems in schools, while preparing Gram Panchayat Development Plans. States and UTs have also been advised that Parent Teacher Associations may be asked to approach the Gram Panchayats and indicate the need for proper water supply and sanitation systems as per their priority and also raise this in Gram Sabhas.

ANNEXURE**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2768 TO BE ANSWERED ON 20TH MARCH, 2017 ASKED BY SHRI GOPAL SHETTY REGARDING DRINKING WATER FACILITIES IN SCHOOLS****Statement showing details of drinking water facilities under Sarva Shiksha Abhiyan and Rashtriya Madhyamik Shiksha Abhiyan during last five years**

S. No.	State/UT	Sarva Shiksha Abhiyan		Rashtriya Madhyamik Shiksha Abhiyan	
		Sanction/Target	Achievements	Sanction/Target	Achievements
1	Andhra Pradesh	1509	1308	1265	1099
2	Arunachal Pradesh	42	42	25	24
3	Assam	0	0	80	71
4	Bihar	4209	7432	28	4
5	Chhattisgarh	656	1445	782	694
6	Goa	308	377	57	57
7	Gujarat	100	100	0	0
8	Haryana	744	259	23	3
9	Himachal Pradesh	65	98	308	308
10	Jammu & Kashmir	0	1674	318	202
11	Jharkhand	1234	1234	145	84
12	Karnataka	470	1438	880	359
13	Kerala	88	1118	156	0
14	Madhya Pradesh	1498	1593	2101	1731
15	Maharashtra	408	991	14	0
16	Manipur	180	140	153	150
17	Meghalaya	20	20	10	1
18	Mizoram	7	7	85	84
19	Nagaland	325	670	29	1
20	Odisha	607	1793	770	696
21	Punjab	7	37	777	777
22	Rajasthan	367	1264	127	119
23	Sikkim	2	103	34	32
24	Tamil Nadu	4961	5149	192	187
25	Telangana	626	596	46	0
26	Tripura	19	19	161	132
27	Uttar Pradesh	4993	3536	33	22
28	Uttarakhand	8	707	275	232
29	West Bengal	792	1305	2	0
30	Andaman & Nicobar Islands	0	20	0	0
31	Chandigarh	0	0	1	0
32	Dadra & Nagar Haveli	0	58	0	0
33	Daman & Diu	21	32	0	0
34	Delhi	0	0	0	0
35	Lakshadweep	0	5	0	0
36	Puducherry	26	51	11	2
TOTAL		24292	34621*	8888	7071

* Achievement more than the sanctions pertains to sanctions of previous years but undertaken during the said period.